

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P(IB) No. 331/KB/2017

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08th February 2018, 10.30 A.M

Name of the Company		Reliance Commercial Finance Ltd-Vs-Laxmivinaayak Rice Mills Ltd.		
Under Section		7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date	
1)	Amab Basu Mullick, Advocate	Representing Ld. {	{	
2)	Kanchan Datta	RP	Kanchan Datta 8/2/18	
3)	Satish Dasg	CB	Satish Dasg 8/2/18	

ORDER

Ld. Resolution Professional as well as Ld. Counsel on behalf of Committee of Creditors and corporate debtor is present.

Time period for submission of Resolution Plan is upto 17/03/2018. Resolution Professional is directed to file the progress report by 05/03/2018. Corporate debtor is directed to fully cooperate with Ld. RP. Ld. RP has submitted that corporate debtor is not submitting the required documents. In view of the submissions made by the Ld. RP, Ld. RP is directed to submit the List of Documents to the corporate debtor and the corporate debtor is further directed to submit the required documents as requested by the Resolution Professional within 7 days. Ld. Counsel for the corporate

debtor made a request that auditor may be appointed by the Tribunal. As per regulation RP is amply empowered to appoint auditor after receipt of the documents.

List it on 05/03/2018.



(Jinan K.R.)
Member (J)



(V.P.Singh)
Member (J)